

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-510
IB-339/ND/2022
IA/3052/2022

IN THE MATTER OF:

State Bank of India

.....Applicant

Vs.

Rekha Garg

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 06.06.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv Ankur Mittal along with Adv Jayesh Gupta
For the Respondent :
For the RP : Mr. Vivek Parti
For the Personal Gur : Adv Rajeev Ahuja

ORDER

IA/3052/2022:-

This is a Report filed by the Resolution Professional under Section 99 of IBC, 2016. RP in person is present. Ld. Counsel on behalf of Financial Creditor is present. Ld. Counsel on behalf of Personal Guarantor is present and submitted that they have filed their reply. However, the same is not reflected on e-portal. Ld. Counsel on behalf of Personal Guarantor is directed to approach the Registry and cure the defects, if any, so that their reply is reflected on the e-portal. List the matter on **01.08.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**